

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH
(ORIGINAL JURISDICTION)**

IN THE MATTER OF COMPANIES ACT, 1956

AND

IN THE MATTER OF COMPANIES (COURT) RULES, 1959

AND

IN THE MATTER OF M/S MONTARI INDUSTRIES LIMITED (IN LIQUIDATION)

COMPANY APPLICATION NO.657-658 OF 2016

IN

COMPANY APPLICATION NO. 565 OF 2016

IN

COMPANY PETITION NO 83 OF 2010


ADVERTISEMENT OF NOTICE TO CREDITORS/WORKMEN TO PROVE THEIR CLAIMS

Notice is hereby given to the creditors/workmen of the above named company that they are required to submit to the Official Liquidator of the Court proofs of their respective debts or claims against the above named company by delivering at the office of the Official Liquidator on or before the 31.01.2017 or sending by post to the Official Liquidator so as to reach him not later than the said date an affidavit proving the debt or claim in the prescribed form with their respective names, addresses and particulars of debt or claim, and any title to priority under Section 529/529A/530. Any creditor/workman who fails to submit his affidavit of proof within the time limited as aforesaid will be excluded from the benefit of any distribution of dividend before his debt is proved, or, as the case may be, from objecting to such distribution.

Any creditor/workman who has sent in his proof, if so required by notice in writing from the Official Liquidator, shall either in person or by his advocate, attend upon the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his debt or claim as may be required.

Note: Any creditor/workman who are submitting a claim against the company (In Liqn.) is required to submit his/her claim amount with documentary proof and Bank Account details, Phone/Mobile Nos, I.D. proof issued by government agency to this office with in the date of submission as mentioned above.

Dated this _____ day of _____, 2016


(D.K. SINGH)

OFFICIAL LIQUIDATOR

Attached to Punjab and Haryana High Court

Corporate Bhawan, Plot No. 4-B, 2nd Floor,

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